

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 4084
TO BE ANSWERED ON 27.03.2017**

ACTION AGAINST PEOPLE EMPLOYING CHILD LABOUR

†4084. SHRI VISHNU DAYAL RAM:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether a large number of people employing Child labour are let off in absence of provision to punish the guilty in the existing laws to prevent child labour in the country;**
- (b) if so, the details thereof and the reaction of the Government thereto;**
- (c) the details of the existing provisions to punish the people found employing child labour; and**
- (d) the details of action taken against those found involved in employing child labour during the last two years, State/UT-wise?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) to (c): Government has amended the Child Labour (Prohibition & Regulation) Act, 1986 and enacted the Child Labour (Prohibition & Regulation) Amendment Act, 2016 which came into force w.e.f. 1.9.2016. The amended Act inter-alia provides for complete prohibition on employment or work of children below 14 years of age in any occupation or process and prohibition of employment or work of adolescents (14-18 years) in the scheduled occupations and processes. The punishment for violation of provisions of the Act has been made stricter and the offence of employing any child or adolescent in contravention of the Act by an employer has been made cognizable. The existing penalty provisions against violation of the Act are as under:

Contd..2/-

(i) In case of first offence of employing any child or adolescent in contravention of the Act, penalty would be imprisonment for a term not less than six months but which may extend to two years or with fine not less than Rs.20,000/, but which may extend to Rs.50,000/- or with both.

(ii) In case of a second or subsequent offence of employing any child or adolescent in contravention of the Act, the minimum imprisonment would be one year which may extend to three years.

(d): As per the information received from the States, the details of action taken against employers under Child Labour Act during the last two years, State/UT-wise are given at Annexure.

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ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (d) OF LOK SABHA UN-STARRED QUESTION NO. 4084 FOR 27.3.2017 BY SHRI VISHNU DAYAL RAM, HON'BLE MP REGARDING ACTION AGAINST PEOPLE EMPLOYING CHILD LABOUR.

The state wise details of action taken against employers under the Child Labour Act during the last two years (2015 & 2016)

State/UT Years (2015 & 2016)	No. of Inspections carried out	No. of Prosecutions launched	No. of Convictions made
Andmn & Nico I. UT	79	0	0
Andhra Pradesh	8	1	2
Assam	5198	23	NA
Bihar	10265	829	7
Chandigarh U.T.	906	17	23
Chhattisgarh	1460	62	NA
Dadra & Nagar H. UT	37	0	NA
Daman & Diu U.T.	461	0	0
Delhi U.T.	211	312	94
Goa	637	0	NA
Gujarat	21741	158	0
Haryana	4229	57	51
Himachal Pradesh	6319	13	6
Jharkhand	11575	250	0
Karnataka	30934	140	30
Kerala	3991	3	1
Lakshadweep UT	0	0	0
Madhya Pradesh	1198	230	88
Maharashtra	5862	88	0
Meghalaya	10772	13	15
Mizoram	56	0	0
Odisha	4642	356	17
Puducherry U.T.	8150	NA	NA
Punjab	22358	481	369
Rajasthan	2192	24	10
Sikkim	200	NA	NA
Tamil Nadu	293253	32	35
Uttar Pradesh	2247	444	434
Uttarakhand	2311	9	1
West Bengal	486	22	0
Total	451778	3564	1183

NA=Not available.
